

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
STARRED QUESTION NO.*138
ANSWERED ON 09.12.2024

REGISTRATION AND DIGITALIZATION PROCESS FOR WAQF PROPERTIES

*138. SHRI ABDUL WAHAB:

Will the Minister of MINORITY AFFAIRS be pleased to state:-

- (a) the details of waqf properties that is currently registered in the country, year-wise, State-wise;
- (b) the details of progress made in digitalization of waqf properties;
- (c) by when does the Central Waqf Council (CWC) considering to complete the digitalization of waqf properties;
- (d) whether it has come to the notice of the Waqf Council, that it has lost any waqf properties during the last three years and if so, the details thereof; and
- (e) if so, the details of ongoing cases on Waqf properties?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) to (e): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION
NO.*138 FOR ANSWER ON 09.12.2024 REGARDING
'REGISTRATION AND DIGITALIZATION PROCESS FOR WAQF PROPERTIES'
ASKED BY SHRI ABDUL WAHAB.**

(a) to (e): As per the information available on WAMSI (Waqf Assets Management System of India) portal, so far 8,72,352 immovable waqf properties have been entered on the portal by the respective State Waqf Boards (SWBs), and out of 3,56,060 documents of 3,30,008 Waqf Estates have been digitized. SWBs-wise details of immovable waqf properties and documents digitized are Annexed.

Digitization of the documents of the waqf properties is part of Qaumi Waqf Board Taraqqiati Scheme (QWBTS) which is in progress and would continue till 2025-26 as per the guideline of the scheme.

As per Section 32 of Waqf Act, 1995, general superintendence of all waqf properties in a State is vested with the State Waqf Boards (SWBs) and the SWBs are empowered to manage the waqf properties. Additionally, the information available on the WAMSI portal, entered by the respective State Waqf Boards, does not include any details regarding waqf properties lost in the past three years.

Annexure

Annexure referred to in reply to Part (a) & (b) of the Rajya Sabha Starred Question No.*138 for answer on 09.12.2024 regarding 'REGISTRATION AND DIGITALIZATION PROCESS FOR WAQF PROPERTIES' asked by SHRI ABDUL WAHAB.

State Waqf Boards (SWBs)-wise details of immovable waqf properties and documents of Waqf Estates digitized on WAMSI (Waqf Assets Management System of India) portal.

S. No.	Name of State/UT Waqf Boards	Immovable properties registered	Documents of Waqf Estates digitized
1.	Andaman and Nicobar Islands	151	84
2.	Andhra Pradesh	14685	3546
3.	Assam	2654	1554
4.	Bihar State (Shia)	1750	287
5.	Bihar State (Sunni)	6867	2651
6.	Chandigarh	34	33
7.	Chhattisgarh	4230	794
8.	Dadra & Nagar Haveli	30	28
9.	Delhi	1047	1964
10.	Gujarat	39940	11683
11.	Haryana	23267	12560
12.	Himachal Pradesh	5343	740
13.	Jammu & Kashmir	32533	13
14.	Jharkhand	698	144
15.	Karnataka	62830	32844
16.	Kerala	53297	11203
17.	Lakshadweep	896	341
18.	Madhya Pradesh	33472	14960
19.	Maharashtra	36701	9387
20.	Manipur	999	933
21.	Meghalaya	58	43
22.	Odisha	10314	3773
23.	Puducherry	693	45
24.	Punjab	75965	24555
25.	Rajasthan	30895	18946
26.	Tamil Nadu	66092	7454
27.	Telangana	45682	32157
28.	Tripura	2814	1899
29.	Uttar Pradesh (Shia)	15386	3102
30.	Uttar Pradesh (Sunni)	217161	123233
31.	Uttarakhand	5388	2071
32.	West Bengal	80480	6981
	Grand total	872352	330008